

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD

ORIGINAL APPLICATION NUMBER:- 740/02

THURSDAY, THIS THE 27TH DAY OF MARCH, 2003

HON. MR. JUSTICE R.R.K. TRIVEDI, VICE CHAIRMAN

Girdhari Lal,
s/o Basdeo,
r/o Village Bargahani,
P.O Mahokhar,
District:- Banda.

..... Applicant.

(By Advocate:- S/Sh. R.K. Chaurasia
D.P. Singh)

Versus

1. Union of India,
Ministry of Telecommunication through
its Secretary,
New Delhi.
2. The Divisional Engineer (Telephone),
Ablahabad.
3. Sub Divisional Officer (Telephones),
Banda.
4. Junior Engineer (Telephones),
Banda.
5. The Telephone Inspector,
Banda. Respondents.

(By Advocate:- Shri D.K. Dwivedi)

O R D E R

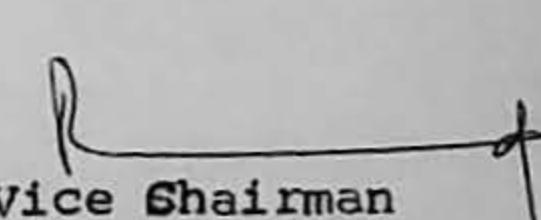
By this O.A applicant has prayed for a direction to respondents to withdraw the verbal order dated 25-10-1977 by which the services were terminated. The relief has been claimed against the Divisional Engineer (Telephones), Sub Divisional Officer (Telephones). The Telecommunication Department, ~~which~~ has been now converted into a corporation known as Bharat Sanchar Nigam Limited. This Tribunal



has no jurisdiction to hear the dispute ^{on} against the Bharat Sanchar Nigam Limited, as notification under Section 14(2) Adminstrative Tribunals Act, 1985, has not been issued by Central Government. In the circumstances this O.A is not legally maintainable.

2. The legal position in this regard has been well settled by Division Bench of Delhi High Court Ram Gopal Verma Versus Union of India AISLJ III 2002(I) 352 and Division Bench of Bombay High Court in BSNL Versus A.R.Patil 2002 (3) ATJ 1.

3. For the reasons stated above the O.A is dismissed as not maintainable. The applicant may raise his grievance before the appropriate forum.
There shall be no order as to costs.


Vice Chairman

Madhu/